

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.02-IA/1003(AHM)2024  
in  
**C.P.(IB)/167(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Canara Bank

.....Applicant

V/s

Shri Abdul Majid Farooqui

.....Respondent

**Order delivered on: 08/07/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant :Mr. Ravi Pahwa, Adv.

For the Respondent :

**ORDER**  
**(Hybrid Mode)**

This is an application filed under Section 106 of the Insolvency and Bankruptcy Code, 2016, read with Rule 11 of NCLT to take Applicant's Report dated 25.06.2024 on Repayment Plan of Respondent/Guarantor on record in which there is delay of 12 days. The Applicant/RP has sought condonation of delay which is condoned. The progress report along with Repayment Plan is taken on record, with all just exceptions. Place report with main file for further reference.

Accordingly, **IA/1003(AHM)2024** stands disposed of.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**